

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION

(ORDERS BY THE GOVERNOR)

Dated Shillong, the 10th September, 2025.

No. LJ (A) 89/2021/264 - In exercise of powers conferred under sub - section (4) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint the following Advocates as Public Prosecutors/Govt. Pleaders, Addl. Public Prosecutor/Addl. Govt. Pleader, Asst. Public Prosecutors/Asst. Govt. Pleaders in Eastern West Khasi Hills District, Mairang with immediate effect and until further orders:-

Sl. No.	Names of the Advocates	Appoint
1.	Smti. Badasuklin Kharkrang	Public Prosecutor/ Govt. Pleader
2.	Smti. Pandora Dkhar	Addl. Public Prosecutor/Addl. Govt. Pleader
3.	Shri. Rangkynsai Nongbri	Addl. Public Prosecutor/Addl. Govt. Pleader
4.	Smti. Aidahun Lyngdoh Mawphlang	Asst. Public Prosecutor/Asst. Govt. Pleader.
5.	Miss Angelisa Khardewsaw	Asst. Public Prosecutor/Asst. Govt. Pleader.
6.	Miss Nobility Tympuin	Asst. Public Prosecutor/Asst. Govt. Pleader.
7.	Miss Elmora Thabah	Asst. Public Prosecutor/Asst. Govt. Pleader.
8.	Smti. Ibapynhunshisha Nongrem	Asst. Public Prosecutor/Asst. Govt. Pleader.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

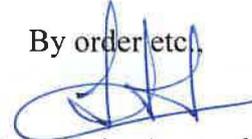
Memo No. LJ (A) 89/2021/264 -A,

Dated Shillong, the 10th September, 2025.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of Police, Meghalaya, Shillong
4. The District Magistrate, Eastern West Khasi Hills District, Mairang.
5. The Superintendent of Police, Eastern West Khasi Hills District, Mairang.
6. The Accountant General (A&E), Meghalaya, Shillong- 793001. The above Public Prosecutors/Govt. Pleaders, Addl. Public Prosecutor/Addl. Govt. Pleader, Asst. Public Prosecutors/Asst. Govt. Pleaders shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./165 dt. 30.10.2018 (as amended).
7. Person Concerned. Charge report of assuming charge as Public Prosecutors/Govt. Pleaders, Addl. Public Prosecutor/Addl. Govt. Pleader, Asst. Public Prosecutors/Asst. Govt. Pleaders along with contact No. should also be furnished to this Department.
8. The Treasury Officer, Mairang Treasury.
9. Law (B) Department.
10. DEO, Law Department.

By order etc.



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.